(b) if so, what decision Government have taken on this recommendation ?

MINISTER OF STATE IN THE OF THE MINISTRY FINANCE (SHRI P. C. SETHI) : (a) The Industrial Licensing Policy Inquiry Committee has stated that a large number of Government nominees on the Boards of Directors of the public sector financial institutions are industrialists and a significant number among them belong to the Large Indu-strial Sector. In their view, to some extent, this has been responsible for the undue advantage that the large industrial sector concerns obtained in the assistance provided by these institutions. The Committee has, therefore, recommended that while it is necessary that these institutions should have available to them the advice of persons with experience and knowledge of industry, it is preferable that these persons should not be associated with Large Industrial Houses.

(b) Governmert will beat this recommendation in mind, to the extent feasible, in making its nominations on the Boards of the institutions in future.

†Shortage of Drinking water in Andaman and Nicobar Islands

965. SHRI A. P. CHATTERJEE : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS,-HOUSING AND URBAN DEVELOP-MENT be pleased to state :

(a) whether there is shortage of drinkng water in the Andaman and Nicobar Islands; and

(b) if so, the staps being taken to provide adequate water supply in the Islands?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOP-MENT (SHRI B. S. MURTHY) : (a) Yes.

(b) A scheme known as Dhani Khari Scheme for augmenting water supply to port Blair town and defence establishments has been sanctioned for execution. The scheme is estimated to cost Rs. 2.64 crores and is programmed for completion by 1972. The Andaman Administration have under consideration proposals for providing water supply through wells and reservoir tanks in needy places.

†Transferred from the 11th March, 1970

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED LARGE-SCALE RETRENCHMENT OF SECURITY AND FIRE SERVICE PER-SONNEL OF THE COCHIN FERTILISER PROJECT

SHRI K. P. SUBRAMANIA MENON (Kerala) : Sir, I beg to call the attention of the Minister of Petroleum and Chemicals and Mines and Metals to the reported large-scale retrenchment of security and fire service personnel of the Cochin Fertiliser Project and their replacement by the Central Industrial Security Force.

OF THE MINISTER STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRID.R. CHAVAN): Sir, the allegation that large scale retrenchment has been planned in Cochin Feitilizer Project is baseless. The Project has at present a total strength of 146 security and fire fighting staff, including officers, guards, firemen, etc. They are all ex-servicemen and recruited on a temporary basis. F. A. C. T. has proposed that the Central Industrial Security Force Act, 1968 be applied to the project. Accordingly, the above mentioned staff have been requised to give their option to join the Central Industrial Security Force. It has been reported that many have already expressed their willingness to join the Force.

It is the Government's policy to introduce the Central Industrial Security Force in public sector undertakings in accordance with the provisions of the Act and thereby strengthen security and fire fighting arrangements. It is also the intention of the Government to ensure that those who volunteer for inclusion in the Force but are not found fit for absorption are provided alternative employment by the undertaking.

SHRI K. P. SUBRAMANIA MEN-ON : Sir, what the Minister says does not square up with the information which I have got from the union. The union has stated that the fire fighting and the security personnel of the Cochin Division of the FACT have all been individually served with notices of termination on the plea that these duties are being taken over by the Central Industrial Security Force. This is the fact. It is here with me. They have written to the union... 121

MR. CHAIRMAN : Well, your information may be different from what he said. But you put your question for clarification.

SUBRAMANIA SHRI K. P. ME-NON : Now the point is as to why those people who have put in two or three years of service cannot continue to carry out the duties, or, if necessary, why those people cannot be recruited into the Indus-Security Force if the authorities trial of the Project think that the Central Industrial Security Force should take over the normal duties of fire fighting and security. Secondly, I would like to know whether it is a fact that in the name of bringing in the Central Industrial Security Force the Project authorities are trying to get rid of these people who have already put in some service and who are mostly ex-servicemen.

SHRI D. R. CHAVAN : Sir, it is not the intention that those persons who are already there should be retrenched. As a matter of fact, when the scheme is to be applied to the public sector undertakings these persons are given an option as to whether they would like to join it. And there is a board consisting of the Inspector-General of Police, a representative of the Industries Department, a representative of the public undertaking and the Security Officer. The physical fitness of all those employees will be scrutinised and those who are found fit, will be absorbed. Then, such of those persons who have voluntered but who are not found to be eligible for absorption in the Industrial Security Force, will be provided with alternative employment. Until such time that they find alternative employment, they will continue in their present jobs. This is the position. The information which the honourable Member has said he had received from the union, is not correct. As a matter of fact, the information which I have received is from the Managing Director of the Project...

SHRI K. P. SUBRAMANIA MENON : But the notices have been given.

MR. CHAIRMAN : The Minister is entitled to give you whatever information he has got.

SHRI D. R. CHAVAN : Sir, the Central Industrial Security Force has not yet been introduced there. The undertaking has only issued letters to all the above persons-about 146 persons-about whomhe has mentioned advising them that they propose to introduce the Central Industrial Security Force and that such of those individuals who want to give their option may do so before such and such date. So far 51 persons have given their option in writing and more are expected in a day or two. The formal introduction of the Force will be done only at a future date on receipt of instructions from the Inspector-General, Central Industrial Security Force of the Ministry of Home Affairs, who is kept in the picture. The existing staff are all holding temporary post and the subordinate personnel are all on consolidated pay. When taken to the Industrial Security Force there will be no loss in their emoluments. In the case of pensioners their service in the Cochin Division will be considered at the time of final retrenchment and enhanced pension given. Normally there are no chances of transfer and consequent dislocation. These are all the terms provided for in the Government of India's Orders on the Central Industrial Security Force. This is the information which I have received from the Managing Director and we rely on on this information.

SHRI K. P. SUBRAMANIA MENON: Can the Government give an assurance that none of the present persons who are in service there will be retrenched from the posts?

SHRI D. R. CHAVAN : I have already mentioned earlier the procedure that is to be made applicable. I am giving it here again:

The screening of the existing security personnel in each undertaking will be done by a board consisting of the DIG concerned, a representative each from the Ministry of Industrial Developmen', Internal Trade and Company Affairs, a undertakings concerned and the Chief Security Officer of the undertaking.

The list of those who are not found fit will be given to the Managing Director/General Manager, so that they can be provided with alternative employment and they will continue in their present jobs till alternative employment is found for them or they are weeded out by retrenchment, discharge, etc.

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to a matter of urgent public importance

[Shri D. R. Chavan]

Sir, all this procedure is there, and this procedure will be made applicable to the extent necessary.

MR. CHAIRMAN : I think the answer is given. Now, Mr. Chatterjee.

SHRI A. P. CHATTERJEE (West Bengal) : Sir, apart from the answers which the hon. Minister has given, I would like to be enlightened with regard to one particular point. If I remember the provisions of the Industrial Security Force Act properly, that Force can be called into a public sector undertaking or into a company only if the situation inside the company is such that the Managing Director or the Manager of that undertaking feels that the help of that Force is necessary. So it is clear that the Industrial Security Force is meant for emer-gencies needed only on occasions. Where is therefore the necessity of even thinking of disbanding the security men and the fire-fighting men of the company and trying to absorb them in the Industrial Security The Industrial Security Force Force? will be stationed outside the factory naturally and it can be called only when that necessity arises. So what is the reason for thinking that these security men and fire-fighting personnel will not be necessary because they will be necessary inside the factory? I think the hon. Minister will be good enough to clarify this position.

SHRI D. R. CHAVAN : So far as the point which has been made by my hon. friend is concerned, I must admit that I have not applied my mind to it or studied the whole question. But the information that I have got from the Home Ministry which deals with the Industrial Security Force Act, which I may read out for the benefit of the hon. Member, which might throw some light on the point he has made.

Now, Sir, we have to see what is the object of the Industrial Security Force Act. The Central Industrial Security Force Act extends to the whole of India and will be concerned for the better protection and security of industrial undertakings owned by the Government. The Force for protection, security and fire service thus gets concerned with all public sector undertakings including the FACT under section I(2) of the CISF Act and not under section 7 (2) or section 14 of the Act. As per section 14 of the Act if, in the opinion of the Inspector-General and/or the Managing Director/General Manager concerned, a public sector undertaking needs protection and secu ity, the Central Industrial Security Force only will be deputed to that undertaking. Section 14(2) of that Act provides that if, in the opinion of the Inspector-General and/or the Managing/Director/General Manager, an undertaking no longer requires any protection or security, the Force already deputed may be withdrawn.

SHRI A. P. CHATTERJEE : Therefore it is a temporary force which can be brought in emergencies. Therefore why not keep these permanent men?

SHRI D. R. CHAVAN : The question is that the Managing Director comes very much into the picture. But as I have already stated, it has not been introduced as yet; it depends upon the Managing Director of a particular public sector undertaking whether to introduce that scheme.....

SHRI A. P. CHATTERJEE : Mr Chairman, I seek your protection. The hon. Minister has not perhaps understood my question. It is not the question of a Managing Director calling for that Force in emergencies. The whole point is that, as far as the security personnel inside the company are concerned, they are already there to guard against thefts or minor disorders; the Industrial Security Force will be called by the company only when an emergency warrants it. So why should these security men, Sir, not continue in service? That is the entire question. You have read out the section which only corroborates what I am saying.

SHRI D. R. CHAVAN : As I have aheady said, Sir, it depends upon the Managing Director of a public sector undertaking. (*Iuterruptions*) Any way, I have not applied my mind to this question.

SHRI A. P. CHATTERJEE : You kindly do it.

[MR. DEPUTY CHAIRMAN in the Chair]

SHRI D. R. CHAVAN : Then you can put the question to the Home Ministry because that Ministry deals with the Industrial Security Force. (Interruptions) I personally feel that it depends upon the General Manager or the Managing Director of a public sector undertaking whether to introduce the scheme or not to introduce it.

SHRI CHITTA BASU (West Bengal) : Sir, even the reply of the hon. Minister has raised a very fundamental question as to the objective of the Industrial Security Force itself. I feel Mr. Chatterjee has correctly pointed out that this industrial Security Force can be deployed only requisitioned by the Managing when Director of a particular public sector plant. But from the reply it appears that the Industrial Security Force is going to be deployed in substitution of the Watch and Ward Department which already exists in a plant, and that is not the intention of the Act itself. May I know in this context whether the Government proposes to substitute the existing Watch and Ward staff in that particular concern by the Industrial Security Force and, if so, why? Will the hon. Minister clarify this position? Will it also mean that every public sector undertaking will have to recruit the Industrial Security Force for its day-to-day watch and ward work?

SHRI D. R. CHAVAN : With regard to the concept, the approach and the objective of the Industrial Security Force, I will request my hon. friend to put the question to the Home Ministry.

SHRI CHITTA BASU : Sir, he is representing the Government of India as a whole and this is an Act passed by Parliament.

MR. DEPUTY CHAIRMAN : Mr. Basu, you may know that there is distribution of portfolios among different Ministers. The question relates to some other Ministry. How can be reply to it or give the information concerning other Ministries? (Interruptions) Order, order.

SHRI CHITTA BASU : Sir, my specific question is whether the Minister of Petroleum & Chemicals wants to substitute the existing Watch and Ward Department in every plant by the Industrial Security Force.

SHRI D. R. CHAVAN : Sir, I would request the hon. Member to look into the whole scheme of the Act. It is not this Ministry that is interested in the introduction of this Industrial Security Force in a particular undertaking. (Interruptions)

MR. DEPUTY CHAIRMAN : Order, order.

SHRI A. P. CHATTERJEE: Sir, you bring the Minister to order, because he is not answering the question properly.

MR. DEPUTY CHAIRMAN : What is your specific question, Mr. Basu?

SHRI CHITTA BASU : Sir, my specific question is whether the Minister of Petroleum and Chemicals wants to substitute the Watch and Wards Departments of all the public sector undertakings by the Industrial Security Force and, if so, the reasons therefor.

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINES AND METALS (DR. TRIGUNA SEN) : My answer to the question of Mr. Basu is 'No'.

SHRIMATI YASHODA REDDY (Andhra Pradesh) : Why not?

DR. TRIGUNA SEN : Sir. as a matter of fact yesterday at about 11 o'clock we were told that this calling attention motion was going to be discussed today. My Ministry has no information whether the Security Force has been proposed by the Managing Director of FACT to be deployed there, because it is not the Ministry which orders the deployment of the Security Force in an industry. It is the Managing Director of the particular factory who, if he thinks necessary, asks for the Security Forces. After hearing of this, we sent a telex message and what we received from the Managing Director has been read out by my colleague, Mr. Chavan, stating that the Manag-ing Director proposes to introduce the Security Forces in the Factory itself and he has asked all the employees-the present staff of the Security Officers and the Firefighting Staff-to give an option whether they propose to join the Security Force. This is all that we have said. They also said that those who will opt but are not found suitable by the Selection Committee will be given alternative engagements in the factory itself. This is the information.

SHRI A. P. CHATTERJEE : I rise on a point of order. This is a Calling Attention Motion and the Minister has expressed his helplessness that since the Calling Attention was admitted only yesterday, he could only get this from the Managing Director of FACT and therfore he could only read this out. The Minister should have anticipated such

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[Shri A. P. Chatterjee]

questions which are asked on the floor If he could not answer of the House. the questions and if he merely reads that out and tries to spin it out, as Mr. Chavan did, what is the use? Is it not a fact that the Ministry was trying to mislead the House by just saying things which ought not to have been said and by not disclosing the fact that they have not the information in their hands? If they have not the in their hands? information they could have asked for notice because we know sometimes the Ministry does not have the information. Therefore the whole question is this, whether on this point the Minister will lay a statement on the Table at sone future date or not? Will he lay a statement clarifying the points which we have raised? That is the question.

DR. TRIGUNA SEN : I oppose this point of order for the simple reason that the question was...

SHRI A. P. CHATTERJEE : He can only answer it...

DR. TRIGUNA SEN : I oppose it.

MR. DEPUTY CHAIRMAN : Anybody can give his opinion on the point of order.

DR. TRIGUNA SEN : I oppose it on the simple ground that the question was whether the Ministry has given an order to appoint the Security Force. We said 'no'. We did not do it. It is the Managing Director of that particular factory who has asked for the Security Forces.

SHRI A. P. CHATTERJEE : What about that request whether the Minister is in a position to lay a statement on the Table? As far as Dr. Sen is concerned, we have every faith in him that he is not of the usual type of Ministers and we do not want to trip him.

MR. DEPUTY CHAIRMAN : He has already replied to all the questions about the Security Force.

SHRI G. RAMACHANDRAN (Nominated) : The compliment paid to the Minister is so handsome that we must let the matter rest there and pass on to the next item.

MR. DEPUTY CHAIRMAN : Papers to be laid.

PAPERS LAID ON THE TABLE

Annual Report and Accounts (1968-69) of the Ganpath and Ashoka Hotels Limited, New Delhi and related papers

THE LEADER OF THE HOUSE (SHRI K. K. SHAH) : Sir, on behalf of Dr. Karan Singh, I beg to lay on the Table, under sub-section (1) of section 619A of the Companies Act, 4956, a copy each of the following papers :--

(i) Sixth Annual Report and Accounts of the Janpath Hotels Limited, New Delhi for the year 1968-69, togethen with the Auditors' Report on the Accounts.

(ii) Review by Government on the working of the Janpath Hotels Limited.

(iii) Fourteenth Annual Report and Accounts of the Ashoka Hotels Limited, New Delhi, for the year 1968-69, together with the Auditor's Reports on the Accounts.

(iv) Review by Government on the working of the Ashoka Hotels Limited.

[Placed in Library. See No. LT-2834/ 70 for (1) to (iv)].

Annual Report and Accounts (1968-69) of the Hindustan Organic Chemicals Limited, Rasayani

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN): Sir, I beg to lay on the Table a copy each of the following 'papers, under sub-section (1) of section 619A of the Companies Act, 1956 :--

(i) Eighth Annual Report and Accounts of the Hindustan Organic Chemicals Limited, Rasayani, for the year 1968-69, together with the Auditors' Report on the Accounts.

(ii) Review by Government on the working of the Company.

[Placed in Library, See No. LT-2858/70 or (i) and (ii)]

Annual Report and Accounts (1968-69) of the Indian Drugs and Pharmaceuticals Limited, New Delhi

SHRI D. R. CHAVAN : Sir, I also beg to lay on the Table a copy of the following papers :---

(i) Eighth Annual Report and Accounts of the Indian Drugs and Pharmaceuticals Limited, & New Delhi, for